

S U P R E M E C O U R T O F
RECORD OF PROCEEDINGS

I N D I A

Civil Appeal No(s). 6631-6632/2015

S.PANNEER SELVAM & ORS.

Appellant(s)

VERSUS

GOVT.OF T.NADU & ORS. Respondent(s)

[HEARD BY HON'BLE T.S.THAKUR AND HON'BLE R.BANUMATHI, JJ.]

WITH

CIVIL APPEAL NO. 6633 OF 2015

CIVIL APPEAL NOS.6634-6636 OF 2015

Date : 01/09/2015 These appeals were mentioned today.

CORAM :

HON'BLE MR. JUSTICE JAGDISH SINGH KHEHAR
HON'BLE MRS. JUSTICE R. BANUMATHI

Mentioned by Ms. Kiran Suri, Sr. Adv.

UPON hearing the counsel the Court made the following
O R D E R

On a mention made by Ms. Kiran Suri, Senior Advocate

before Hon'ble Mrs. Justice R. Banumathi, it was directed as under:

- (1) "The name of senior counsel Ms. Kiran Suri appearing in para 23 of the judgment, pronounced on 27.08.2015 in the aforesaid appeals, as "Ms. Kiran Suri appearing for the respondents" shall stand deleted.
- (2) In para 22, first line, "Dr. Rajiv Dhawan, learned senior counsel for the appellants" be read as "Dr. Rajiv Dhawan, learned senior counsel for the appellants and Ms. Kiran Suri, learned senior counsel appearing for the similarly placed respondents..".

Signature Not Verified

Let necessary corrigendum issue by the Registry, to the

Digitally signed by
Parveen Kumar Chawla
Date: 2015.09.01

aforesaid effect.

17:50:36 IST

Reason:

(Renuka Sadana)
Court Master

(Parveen Kr. Chawla)
AR-cum-PS